

Speaker, Sir, I am very much impressed by the sense of compassion of Shri Sathe for the animals. I agree that animals of good breed should be protected and should not be taken to the slaughter House. No doubt a number of organisations in the country have been busy with the work of protection of animals and arousing the same feeling among the general public... (*Interruptions*)... Now the Institute situated in Izzat Nagar has been busy with the research work to find out as to how to improve the breed of the animals, what are the main diseases which affect them, how they can be protected against these diseases, what nutrients should be given to them in their food and whether other eatables should be given to them in their food and whether other eatables should be given to them for the improvement of their genetic quality and breed. That is the basic function of that Institute. Even the policy of the Government seeks to protect animals of fine breed from being taken to the slaughter house. But certain evil person violate the provisions of law and cut off heating limbs of good animals to sell them to the slaughter house. Here they may escape the punishment from a court of law but they will have to face the wrath of God. I agree that this is being practised on a large scale in the country.

[*English*]

DR. ASIM BALA: Sir, export of meat is a foreign exchange earner. It is earning more than approximately Rs. 100 crores of foreign exchange. I would like to know whether the slaughter houses are going to be opened in other States also as people require hygienic and clean meat.

[*Translation*]

SHRI NATHU RAM MIRDHA: Mr. Speaker, Sir, the issue of opening a slaughter house is altogether a different issue. It requires several things to be taken into consideration. For example, the slaughter house should be based on scientific lines, the animals should be slaughtered without

pain and their organs should be separated in such a way that they may fetch an attractive amount of foreign exchange. That is our policy. However, people have objections to the slaughtering of some particular animals at a few places. On the whole the slaughter house should function on scientific lines and all the animals be it a goat, lamb, buffalo or a bison should be slaughtered in a scientific way i.e. without causing any pain to the animal. Meat should be packed properly and disposed quickly whether it is to be sent outside the country or to be sold here to the local consumers.

MR. SPEAKER: Question No. 618. Shri Samarendra Kundu. (Absent)

SHRI HARISH RAWAT: Sir, this is a very important question. It appears that Kundu Sahib has deliberately absented himself because the hon. Minister of Home Affairs is not here.

MR. SPEAKER: No, that is not the reason.

Relief and Rehabilitation of Bhagalpur Riot Victims

*619. SHRI RAMESHWAR PRASAD: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given on 29th March, 1990 to Starred Question No. 266 regarding Assistance to Bhagalpur riot victims and state:

(a) whether the total amount of relief and ex-gratia given to riot-affected people of Bhagalpur is found adequate and satisfying; and

(b) if so, the number of people who have got relief or who have been rehabilitated and the number of damaged houses which will be reconstructed or get repaired?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) and (b). A statement is laid on the Table of the House.

STATEMENT

Ex-gratia @Rs. 1.00 lakh each has been given to the next of kin in 111 cases by the Government of Bihar. A total number of 12,885 houses have been surveyed and Rs. 2.56 crores has been distributed among 10,245 affected persons. The State Government have also decided to provide Rs. 3,000/- each to 1,000 handloom weavers and Rs. 8,000/- each to 250 powerloom weavers as loans from banks to the affected persons.

Similarly, out of an amount of Rs. 1.00 crore sanctioned from the Prime Minister's Relief Fund for the Bhagalpur riot victims, Rs. 50.00 lakhs has been earmarked for the families of those killed in the riots @Rs. 10,000/- each. The amount is over and above the amount of ex-gratia relief of Rs. 1.00 lakh per person being provided by the State Government. An amount of Rs. 1,500/- per handloom weaver and Rs. 5,000/- per powerloom weaver as grant for purchase of raw-materials is being provided to the affected weavers. A sum of Rs. 27.50 lakhs has also been earmarked for this purpose. The remaining sum of Rs. 22.50 lakhs has been earmarked for extending hostel facilities at Bhagalpur for the students.

So far as the question of AGARWAL or satisfaction of the riot victims vis-a-vis, ex-gratia relief is concerned, it may be submitted that human life and misery can not be measured in monetary terms. The Government is committed to do its utmost to provide succour and security to the riot-victims.

[*Translation*]

SHRI RAMESHWAR PRASAD: Mr. Speaker, Sir, in his reply the hon. Minister has assured to provide compensation to the riot victims whose houses or handlooms had been destroyed in the riots. However, we have visited the area and we found that about 157 shops particularly of the poor people had also been gutted. The hon. Minister has made no mention of it in his statement. We also met the DM who assured us that all such shopkeepers who had the

licence for the shop or who had opened shops on their own land, would be given ex-gratia relief. I would like to know from the hon. Minister whether the Government propose to cover, for the purpose of compensation, a large number of such shopkeepers who had opened their shops on the Railway land or the land belonging to the PWD and other unauthorised land, without obtaining any licences and the same had been gutted in the fire during the riots.

SHRI SUBODH KANT SAHAY: Sir, so far as the matter of burning of shops is concerned, a large number of cases had been registered and for that reason, the work of providing relief could not make progress in the beginning because most of the people had left the riot turn city. However, those who are now turning up to submit their claims are being rehabilitated. For this purpose, about 10 officers of the rank of Additional Collector have been appointed and they have been monitoring the whole work on a war-footing. List of the owners of such shops which had been burnt during the riots, has been prepared and all those who are on that list, are sure to be rehabilitated.

SHRI RAMESHWAR PRASAD: When asked as to how he was preparing the list of the persons who had been killed in the riots since in a number of cases FIR had not been registered with the police and the bodies had been left without postmortem, the D.M. said that the block development officer would be preparing the list on the basis of the information provided by the 'pradhan'. But there have been a large number of 'pradhans', who were involved in the incidents of killing the children, with their spears. In these circumstances how can they give a true report. I would like to know from the Government whether compensation to those killed will be provided on the basis of the record of birth and death of the individual kept at the police station.

SHRI SUBODH KANT SAHAY: I think that the hon. Member has given a good suggestion. While giving compensation, we would taking into account the names given

by the Pradhans or other local residents and also the fact that the particular individual was a Government servant.

WRITTEN ANSWERS TO QUESTIONS

[English]

**Seiging of Police Lines at Rohtak by
BSF**

*618. SHRI SAMARENDRA KUNDU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the BSF seiged the police lines at Rohtak;

(b) if so, whether there was a clash between the Haryana Police and Border Security Force; and

(c) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) and (b). No. Sir.

(c) Does not arise.

**Collaboration with Foreign Countries to
Develop Telecom Facilities**

*620. SHRI ANBARASU ERA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any collaboration agreements have been made in the last two years with any foreign country so as to develop telecom facilities; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) and (b). Yes, Sir, the following collaboration agreements have been signed by the Department of Telecom during the period 1.4.88 to 31.3.90:—

- (1) Cable Terminal Boxes with KRONE of West Germany.
- (2) Coin/Token Type STD Payphones with Tamura of Japan.
- (3) 6 GHz and 13 GHz Microwave Equipment with NEC, Japan.
- (4) Optical Fibre Cable and Line Equipment with NKT of Denmark.

**Report of Nambiar Committee on
C-DOT**

*622. SHRIMULLAPPALLY RAMACHANDRAN:
SHRI KUSUMA KRISHNA MURTHY:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) the main findings of the Nambiar Committee on the Centre for Development of Telematics (C-DOT) and the action taken thereon;

(b) whether Government have decided to drop the projects of C-DOT; and

(c) if not, the extent to which it is proposed to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) to (c). The Government has received the Report of the Nambiar Committee on the Centre for Development of Telematics and also the Dis-